

MILLENNIUM CRUSHERS

Annexure R 14

Suppliers: All Kinds of Jelly, Boulders, Jelly Powder, Hallow Blocks & Footpath Tiles.

To,

The Environmental Officer
Regional Office-Kolar,
Karnataka State Pollution Control Board
Parisara Bhavan, No.148,
KIADB Indl Area,
Tamaka, Kolar-563101

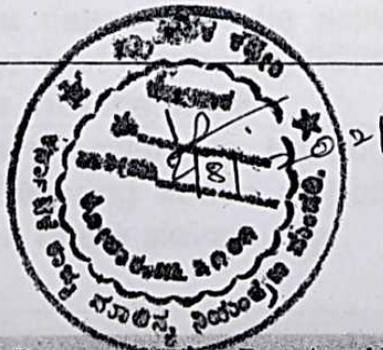
Date: 31/07/21

Sir,

Sub: - Reply for non- Compliance to the provisions of Air (Prevention and Control of Pollution Act, 1981- reg,
Ref: 1) CFO order issued by the Zonal office Bangalore East under Water Act & Air Act vide order No. AW-313631, dtd:08.07.2019.
2) Your office letter No.210, Dated:17.07.2021.

With reference to the above subject , we are submitted the reply as below ,

| Sl.No | Points | Reply |
|-------|--|---|
| 1 | You were not operating stone crusher in said location with valid consent of the Board | Noted |
| 2 | You have not provided continuous water sprinkling arrangement & authorities have been advised to provide to continuous water sprinkling arrangement, during the operation phase of the crusher to mitigate the dust pollution. during the operation of the crusher | Already provided, Photographs Enclosed. |
| 3 | Metalled/Concrete Roads are not provided with in the crusher premises and approach road for vehicle movement it may cause the fugitive dust emission . | Partially provided, remaining we will complete within 15 days, Photographs Enclosed. |
| 4 | You are not submitted CFO Compliance details to consent conditions and others Air Quality Monitoring details and Form-V Environmental Statement . | Will be Complied and AAQM monitoring was conducted and analysis reports and photographs are enclosed. |



Proprietor/ Occupier

S. Kumar
M/s. Millennium Crushers,

MILLENNIUM CRUSHERS

Annexure R 13

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To,

The Environmental Officer
Regional Office-Kolar ,
Karnataka State Pollution Control Board
Parisara Bhavan, No.148,
KIADB Indl Area,
Tamaka,Kolar-
563101

Date : 31/07/21

Sir,

Sub: - Non- Compliance to the Consent Conditions under provisions
of Air (Prevention and Control of Pollution Act, 1981- reg,
Ref: 1) CFO order issued by the Zonal office Bangalore East under
Water Act & Air Act vide order No. AW-313631,
dtd:08.07.2019.

With reference to the above subject, we are submitting the CFO
conditions compliances as follows.

I AIR POLLUTION CONTROL MEASURE STATUS:

| SL. NO. | CONDITIONS | COMPLIED/NOT COMPLIED |
|---------|--|-----------------------|
| 1. | The jaw crusher, the chute and conveyer system of crushed stone to be covered with suitable semi circular, M.S. Sheet/Zinc sheet etc. Suitable exhaust and venting system of adequate capacity to be provided to guide the dust emanating from the crushers into the stack | Complied |
| 2. | The rotary screen to be completely covered leaving space at bottom for collection of the sieved jelly. | Complied |

| | | |
|----|--|----------------------------------|
| 3. | The conveyor belts chutes especially carrying smallest particles should be covered with semi circular MS Sheets and heaps shall be located in appropriate sheds wherever possible with all possible arrangements to prevent escape of dust during loading and unloading operation. | Complied |
| 4. | The Suspended Particulate Matter as measured at a distance between 3m & 10m from any source of dust emission shall not exceed $600\mu\text{g}/\text{Nm}^3$. The measurements are to be made at least twice a month for all the 12 months in a year and report has to be submitted to the Board. | Complied |
| 5. | Suitable Water sprinkling system shall be provided to reduce the dust from each dust generation area. | Provided Water sprinkling system |
| 6. | The Industry shall provide all around covering of the premises using GI sheet(1.66mm and 1.25mm thickness) for a height of 6m and provide Netlon mesh up to 30ft with regular water sprinkling arrangement to suppress the dust generation. | Complied |
| 7. | The applicant shall provide barricades (GI sheets)/Wind breaking walls of height 20 feet on all three sides of the crusher area. | Complied |
| 8. | Noise level as measures from the periphery of the industry should not exceed 75 dB(A) leq during day time & 70dB(A) leq during night time. | Complied |

| | | |
|-----|--|----------|
| 9. | <p>The applicant shall adopt following pollution control measures:</p> <p>(a) Dustcontainment-cum-suppression system for the equipment.</p> <p>(b) Construction of wind breaking walls.</p> <p>(c) Regular cleaning and wetting of the ground within the premises.</p> <p>(d)Greenbelt along the periphery</p> | Complied |
| 10. | <p>The applicant shall provide a roof with gradual slope/curvature so as to prevent accumulation of water and have an easy flow.</p> | Complied |
| 11. | <p>The applicant shall provide telescopic chutes at product unloading to prevent dust release into the atmosphere during free fall of material from heights and also these chutes shall be adjustable in length according to size of the heap.</p> | Complied |

Proprietor / Occupier



M/s. Millennium Crushers



TEJUS ENTERPRISES

(Testing Laboratory Division)

Recognized by: - Ministry of Environment, Forest (MoEF) & Climate Change, Government of India.
#2, Prasannahalli Road, Near Horticulture Dept., Akkupete,
Devanahalli, Bengaluru Rural Dist - 562110, office: 080-29560080,
E-mail: infotejuslab@gmail.com, tejus372@gmail.com.

TE-TLD/MR/F/17/01

TEST REPORT

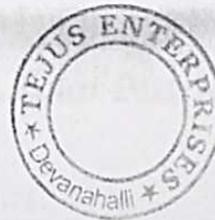
ANALYSIS REPORT OF AMBIENT AIR QUALITY

| | | |
|--|----------------------------|------------------------|
| Sample Code: TE-TLD/A/5942/21 | Date of Sampling | 26-07-2021 |
| Name of the Organisation : M/s. MILLENNIUM CRUSHERS., No-790, Devarayasamudra Post, Mulbagal Taluk, Kolar District. | Date of Receipt | 27-07-2021 |
| | Date of Analysis Started | 27-07-2021 |
| | Date of Analysis Completed | 28-07-2021 |
| | Date of Report | 29-07-2021 |
| | Sample Collected By | Lab Representative |
| | Report Number | 5942 |
| Name of the Location : Near Weigh Bridge | Environmental Condition | Clear Sky |
| Particulars of Sample Collected : Fugitive Emission | Duration of Sampling | 8 Hours |
| Sampling Method : IS - 5182 | Sample Description | Polyethylene Container |

RESULTS

| S. NO | PARAMETERS | UNITS | RESULTS | KSPCB LIMITS |
|-------|------------------------------|--------------------------|---------|--------------|
| 1 | Suspended Particulate Matter | $\mu\text{g}/\text{m}^3$ | 558.8 | 600.0 |

| | |
|-----------|--|
| INFERENCE | As Per KSPCB Standards, Report Status:- The above tested results are within the limits. |
|-----------|--|



M/S
AUTHORISED SIGNATORY
(MEGHASHREE M)
Government Analyst

End of the Report

- Note:
1. The results refer only to the tested samples and applicable Parameters
 2. This report not to be reproduced wholly or in part & Cannot be used as an evidence in the Court of Law
 3. Samples will be stored for a period of 15 Days on receipt. Gaseous samples, Food samples and Microbiology samples will be discarded after analysis
 4. Tejus Enterprises does not hold any responsibility for variation in test results for samples kept on hold for want of clarification



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#2, Prasannahalli Road, Near Horticulture Dept., Akkupete,

Devanahalli, Bengaluru Rural Dist - 562110, office: 080-29560080,

E-mail: infotejuslab@gmail.com, tejus372@gmail.com.

TE-TLD/MR/F/17/01

TEST REPORT

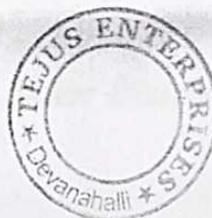
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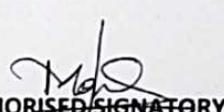
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1 of 1

ENVIRONMENTAL AUDIT STATEMENT

FOR THE YEAR

2020-21

M/s. Millennium Crusher,

***Sy. No.790, Devarayasamudra Village,
Avani Hobli, Mulbagalu Taluk, Kolar Distric,
Kolar-563101***

**Submitted By
Karnataka State Pollution Control Board
Regional Office- KOLAR**

For MILLENNIUM CRUSHERS

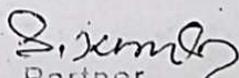
***S. Jeyaraj*
Partner**

go hand in hand so as to achieve sustained development. Also over the years awareness has brought in realization to consider environmental protection a bare necessity. Yet the investment for such a protection is still considered a liability by many industrialists mainly due to lack of up to date scientific practices of environmental management. Consideration of environmental factors with production helps in minimizing material losses and also reduction of liabilities in the long run.

The growing environmental pollution and the complexity of this problem with increasing risks from the regulatory controls needs an effective management tools so as to prevent pollution and to make pollution control programs cost effective and feasible.

Environmental audit is a technique being introduced for integrating the interest of this industry and the environment so that there could be mutually supportive. This technique is basically a part of industry's internal procedures in meeting their responsibilities towards better environment. Also the policy statement for abatement of pollution by the government of India provides for submission of environmental audit. A notification under the environment (Protection) Rules, 1986 as been issued on April 22, 1993 requiring industries to submit an Environmental statement for the financial year ending on March 31st in Form-5 to the concerned State Pollution Control Board on or before

For MILLENNIUM CRUSHERS


Partner

GENERAL INFORMATION:

| | | | |
|---------------------------------------|--|------------------|------------|
| NAME OF THE INDUSTRY | <i>M/s.Millennium Crusher ,</i> | | |
| Address | <i>Sy. No.790, Devarayasamudra Village, Avani Hobli, Mulabagalu Taluk, Kolar Dist</i> | | |
| District | Kolar | | |
| State | Karnataka | | |
| Phone | -- | | |
| Mobile | --- | | |
| E-Mail | supremeconcrete@gmail.com | | |
| Products Manufactured | SI No. | Products | Qty |
| | 1 | M Sand | 31000/ MT |
| | 2 | Stone Aggregates | 20000/MT |
| OPERATION DURING THE PERIOD OF AUDIT. | 2020-21 | | |
| NUMBER OF EMPLOYEES | 10 | | |
| CURRENT APPROVALS | 1. Pollution Control Board consent for ➤ Water ➤ Air 2. Hazardous Waste ➤ Nil | | |

INTRODUCTION

Industrial pollution in our country is increasing and is creating high risk environment. Various legislation's viz. the water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 has come in to force organizations created to combat pollution. It is being realized that industry and environment should

For MILLENNIUM CRUSHERS

S. Kumar
Partner

September of every year beginning 1993. The submission of environmental statement is applicable to the following.

1. Those who require consent under Water (Prevention and Control of Pollution) Act, 1974.
2. Those who require consent under Air (Prevention and Control of Pollution) Act, 1981.
3. Those who require authorization under Hazardous Waste (Management & Handling) Rules, 1989.

During last few decades the Government has brought in a series of laws and regulation to control the industrial pollution and to protect the environment. The water (Prevention & Control of Pollution) Act, 1974 was first such legislation followed by Air (Prevention & Control of Pollution) Act, 1981. The most comprehensive legislation Environment Protection Act was enacted by the government in 1986 to address the various environmental protection issues.

PRODUCTS MANUFACTURED:-

1.M Sand

2. Stone Aggregates

For MILLENNIUM CRUSHERS

S. Kumar
Partner

BENEFITS OF ENVIRONMENTAL AUDIT.

Environmental auditing has for reaching benefits to the industry, to the society and the nation at large. The benefits of environmental audit are as follows.

1. Determines how well the process systems and pollution control systems are performing and identifies the operation of poor performances.
2. Identifies potential cost savings which can be occurred through reduction in raw material consumption by way of waste minimization and adaptation of recycle/recover/reduction of pollution load.
3. Increase in awareness of environmental requirement, policies and responsibilities.
4. Helps in understanding the technical capabilities and attitude of environmental organization in a company.
5. Provides up-to-date environmental database for use in plant modification, emergencies etc.
6. Unravels surprise hidden liabilities due to which regulatory risks and expose to litigation can be reduced.
7. Ensures independent verification and identifies matters needing attention and timely warning to management on potential future problems.

For MILLENNIUM CRUSHERS

S. Kumar
Partner

8. Helps to safe guard environment and assists in complying with local regional and national laws and regulations with the company's policy and with the environmental standards.

OBJECTIVE OF ENVIRONMENTAL AUDITING

The environmental audit helps in pollution control, improved production, safety and health and conservation of natural resources and hence its overall objective can be achieving of sustainable developments. However, for conducting environmental audit, objectives are to be defined clearly or else the audit procedure will be subject to varying interpretation which may shape differential approach there by influencing the end results. The objective of environmental audit in an industry is,

1. To determine the mass balance of various materials used and the performance of various process equipment so as to identify usage of materials in excess then required to review the conversion efficiencies of process equipment/operation performing and minimization of wastes.
2.
 - a. To identify the areas of water usage and waste water generation and determine the characteristics of waste water.
 - b. To determine the emissions, their sources, quantities and characteristics.

For MILLENNIUM CRUSHERS

B. James?
Partner

- c. To determine the solid wastes generated their sources, quantities and characteristics.
3. To indentifying the possibilities of waste minimization and recovery and recycling of wastes.
4. To determine the performances of existing waste treatment/control systems so as to modify OR install additional OR alternative control equipment accordingly.
5. To determine the impact on the surrounding environment (Ground water, stream, residential area, agriculture area, sensitive zone and solid waste from the industry and accordingly identify suitable preventive measures if necessary.
6. To verify compliance with the standards and conditions prescribed by the regulatory bodies under the water act, air act and environmental act.
7. To check the effectiveness of,
 - a. Organization setup of the industry for decision making and environmental management with special reference to their 'Technical' view point, 'Additional' view point and training.
 - b. Environmental policy of the company.

BENEFIT OF ENVIRONMENTAL AUDIT.

1. Increases awareness of environmental requirement, policies and responsibilities.

For MILLENNIUM CRUSHERS

S. James
Partner

- 5
2. Helps in understanding the technical capabilities and attitude of the environmental organization in a company.
 3. Provides up-to-date environmental data base for use in plant modification.
 4. Unravels surprise and hidden liabilities due to which regulatory risk and exposure to litigation can be reduced.
 5. Ensues independent verification, identifies matters needing attention, and provides timely warning to management on potential future problems
 6. Helps safeguard environment, and assists in complying with local, regional and national laws and regulations, with the Company's policy and with environmental standards.

For MILLENNIUM CRUSHERS

S. Kumar
Partner

Environmental Statement for the financial year ending the
31th December 2020.

PART-A

1. Name and address of the owner/occupier of the industry
in operation or process:

*M/s. Millennium Crusher,
Sy. No.790, Devarayasamudra Village,
Avani Hobli, Mulbagalu Taluk, Kolar Distric,
Kolar-563101*

2. Industry Category primary (STC Code) Secondary (SIC)

Code :

SMALL – ORANGE

3. Production capacity :

| SI No. | Products | Qty. |
|--------|------------------|-----------|
| 1 | M Sand | 31000/ MT |
| 2 | Stone Aggregates | 20000/ MT |

4. Year of establishment :

Established in the year 2010

For MILLENNIUM CRUSHERS

S. Ximles
Partner

PART-B

WATER CONSUMPTION:

1. WATER CONSUMPTION IN LPD.

| Waste water details | Consumption in KLD | Discharge in KLD | Place of Discharge |
|----------------------------|---------------------------|-------------------------|---|
| Domestic Use | 0.800 KLD | 0.600 KLD | Septic Tank & Soak Pit |
| Process | 10.0 | 7.0 KLD | For dust suppression & green belt development |

2. RAW MATERIAL CONSUMPTION:

| Name of Raw Materials | Name of Products | Consumption of raw material per unit of output. |
|------------------------------|-------------------------|--|
| Washing Sand | M Sand | 31000/MT |
| Stone | Stone Aggregates | 20000/ MT |

For MILLENNIUM CRUSHERS

S. Jeyaraj
Partner

PART-C

**POLLUTIN DISCHARGED TO ENVIRONMENT PER UNIT OF
OUTPUT.**

1. (Parameters as specified in the Consent issued)

| Source of pollution | Pollutants | Quantity of pollutants discharged (Kg/day) | Concentration of pollutants discharges (Mass/volume) | Percentage of variation from prescribed standards with reasons. |
|------------------------|------------|--|--|---|
| Industrial Waste Water | | | | NIL |

2. **AIR POLLUTION SOURCES :**

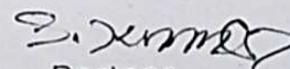
- Conveyor Belt
- Jaw Crusher
- Cone Crusher
- Vibratory Screen

PART-E

SOLID WASTES

| Solid waste from | During the previous financial year | During the current financial year. |
|------------------|------------------------------------|------------------------------------|
| Nil | Nil | Nil |

For MILLENNIUM CRUSHERS


Partner

➤ **HAZARDOUS WASTE** **PART-F**

(As specified under Hazardous Wastes/Management & Handling
Rules 1989)

**There is no any source of Hazardous Waste from our
industry.**

➤ **SOLID WASTE**

There is no any solid waste.

PART-G

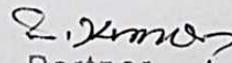
**Impact of the pollution abatement measures taken on
conservation of natural resources and on the cost of
production.**

No natural resources are extracted at the premises for the
production and no distraction is done to the natural resources.

PART-H

Additional measures/investment proposed for environmental
protection including **abatement of pollution, prevention of
pollution.**

For MILLENNIUM CRUSHERS


Partner

-
1. Environmental Awareness Camps are conducted to minimize wastage and consumption of Water.
 2. Very Good greenery is maintained.
 3. The Emission checks are carried out every month and submitted to the Board as per the Consent conditions and they are within the limits.
-

PART-I

Any other particulars for improving the quality of the Environment.

The premises is kept always clean and tidy.

For MILLENNIUM CRUSHERS

S. Kumar
Partner